### GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

## RAJYA SABHA STARRED QUESTION NO. 22 ANSWERED ON TUESDAY, THE 19<sup>th</sup> JULY, 2022

#### CSR EXPENDITURE ON EDUCATION AND HEALTH

#### **QUESTION**

#### 22. SHRI IRANNA KADADI:

Will the Minister of Corporate Affairs be pleased to state:

- (a) whether Government has the details of companies that spend their mandated Corporate Social Responsibility (CSR) funds on services such as education and health, if so, the total CSR funds that has been spent on health and education in Karnataka;
- (b) if not, the reasons therefor;
- (c) whether Government intends to bring a mechanism that would institutionalise the use of CSR funds by companies; and
- (d) if so, the details thereof, and if not, the reasons therefor?

#### **ANSWER**

THE MINISTER OF FINANCE AND CORPORATE AFFAIRS

(SHRIMATI NIRMALA SITHARAMAN)

(a) to (d): A Statement is laid on the Table of the House.

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# STATEMENT REFERRED TO IN REPLY TO PART (a) TO (d) OF RAJYA SABHA STARRED QUESTION NO. 22 FOR 19<sup>TH</sup> JULY, 2022 REGARDING CSR EXPENDITURE ON EDUCATION AND HEALTH

- (a) & (b): Section 135 of the Companies Act, 2013 ('Act') along with Schedule VII of the Act and Companies (CSR Policy) Rules, 2014 provides the broad framework for Corporate Social Responsibility (CSR). Schedule VII of the Act indicates the eligible list of activities that can be undertaken by the companies as CSR. The CSR framework is disclosure based and CSR mandated companies are required to file details of CSR activities annually in MCA21 registry. All data related to CSR filed by the companies in MCA21 registry, including the list of companies who have spent their CSR funds on the activities related to education and health, are available in public domain at <a href="https://www.csr.gov.in">www.csr.gov.in</a>. On the basis of annual filings made by the companies in MCA21 registry upto 31.03.2022, during Financial Year (FY) 2016-17 to FY 2020-21, companies have spent a cumulative amount of Rs.2380.54 crore and Rs.945.00 crore on education and health related activities respectively in the State of Karnataka. Further, the companies are required to file the CSR data for the FY 2021-22 on or before 31st March, 2023.
- (c) & (d): No such proposal is under consideration. Under the Act, CSR is a Board driven process and the Board of the company is empowered to plan, decide, execute and monitor CSR activities based on the recommendations of its CSR Committee. The Government has no role in regard to spending of CSR funds by companies.

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